

- (i) S.O. 2136 (English version) and S.O. 2139 (Hindi version) published in Gazette of India dated the 20th May, 1969.
- (ii) S.O. 2138 (English version) and So. 2141 (Hindi version) published in Gazette of India dated the 26th May, 1969. [Placed in Library. See No. LT-1283/69.]

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANNATH PAHADIA) : Sir, on behalf of Shri P.C. Sethi, I beg to lay on the Table a statement of decisions of Government on certain recommendations of the Administrative Reforms Commission in their Report on "Finance, Accounts and Audit." [Placed in Library. See, No. LT-1284/69.]

14.13 hrs.

PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK

SECRETARY : I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1968 to 31st May, 1969.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir I have to report the following message received from the Secretary of Rajya Sabha :—

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 21st July, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Indian Medicine and Homeopathy Central Council Bill, 1968 :—

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council

of Indian Medicine and Homeopathy and the maintenance of a Central Register of Indian Medicine and Homeopathy and for matters connected therewith be extended upto the first day of the seventieth Session of the Rajya Sabha."

ASSENT TO BILLS

SECRETARY: Sir, I also lay on the table copies, duly authenticated by the Secretary of Rajya Sabha, of the following five Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 16th May, 1969 :—

- (1) The Estate Duty (Distribution) Amendment Bill, 1969.
- (2) The President (Discharge of Functions) Bill, 1969.
- (3) The Companies (Amendment) Bill, 1969.
- (4) The Registration of Births and Deaths Bill, 1969.
- (5) The Union Territories (Separation of Judicial and Executive Functions) Bill, 1969.

ESTIMATES COMMITTEE

Ninety-first and Ninety-Second Reports

SHRI THIRUMALA RAO (Kakinada) : Sir, I beg to present the following Reports of the Estimates Committee :—

- (1) Ninety-first Report on action taken by Government on the recommendations contained in the Forty-first Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Depart-

[Shri Thirumala Rao]

ment of Agriculture)-Central Institute of Fisheries Operatives, Ernakulam.

- (2) Ninety-second Report on action taken by Government on the recommendations contained in the Forty-second Report of the Estimates Committee on the Ministry of Food, Agriculture, Community Development and Cooperation (Department of Agriculture)-Indo-Norwegian Project, Ernakulam.

CORRECTION OF ANSWER TO S.Q. NO. 787 or FOREIGN EXCHANGS EARNED BY BHILAI STEEL PLANT

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI K. C. PANT) : In reply to Supplementary questions arising out of the Starred Question No. 787 on foreign exchange earnings of Bhilai Steel Plant answered on 17.12.1968 in the Lok Sabha, it had been stated by the Minister of State, Shri P.C. Sethi, that some rails exported to an East African country about 2 years earlier had been rejected. We have been apprised by Hindustan Steel Limited that rails exported by Hindustan Limited had not been rejected by any country. I take this opportunity to rectify the statement made on 17.12.1968 to this extent.

14.15 hrs.

TRIBUTE TO SHRI N. SANJIVA REDDY, EX-SPEAKER, LOK SABHA

THE PRIME MINISTER, MINISTER OF FINANCE, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : Mr. Deputy-Speaker, Sir, I beg to move :

"That this House places on record its high appreciation for the dignity and great success with which Shri N. Sanjiva Reddy presided over the deliberations of the House in his capacity as its Speaker."

MR. DEPUTY-SPEAKER : When the Leader of the House places on record the appreciation of the entire House I think there should not be any debate. Therefore, let us carry it unanimously.

SHRIMATI INDIRA GANDHI : I am sure that all hon. Members will agree that although Shri Reddy presided over this august House for only two years he left his impression the office and lent it distinction and dignity by his fairness and vigilance in upholding the rights of the elected representatives of the people. By his sense of humour and tactful handling of the most difficult situations in the House Shri Reddy earned respect for himself and for the high office of Speaker. May I invite all sections of the House to join me in placing on record our deep appreciation of his services in conducting the deliberations of the House ?

MR. DEPUTY-SPEAKER : I take it that the entire House associates itself fully with the motion moved by the Leader of the House.

HON. MEMBERS : Yes.

MR. DEPUTY-SPEAKER : So, I take it that the motion is adopted unanimously.

The Motion was adopted unanimously

MR. DEPUTY-SPEAKER : Now we will go to the next item.

SHRI SAMAR GUHA (Contai) : Sir, on a point of information. Under article 93 of the Constitution, if the office of Speaker is vacated it should be filled as soon as possible. I want to know from the Government when the election of the Speaker is going to be held.

MR. DEPUTY-SPEAKER : Since he has raised it on the floor of the House, Government will think about it. Now, Shri Kachwai will continue his speech.

SHRI RANGA (Srikakulam) : Could we have an assurance to this House that proceedings will be initiated in order to